



2026:AHC:38628-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1264 of 2026

Dilip Tiwari @ Dilip Kumar Tripathi And
Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Seema Pandey, Vivek Shukla
Counsel for Respondent(s) : G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at the Bar that in the instant case, investigation has already been concluded and the charge-sheet has also been submitted against the petitioners, as such, he does not intend to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
3. Learned AGA for the State has no objection to the aforesaid prayer.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

February 20, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)